

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/149/2021

Dated this Friday, the 19th day of February, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

Shri Harihar G. Wamane, Age 51 years, working as LDC,
Residing at: B-301, Govin Enclave CHS, Rai Residency,
Near Gaon Devi Mandir, Tees Gaon, Kalyan (E) 421 306.

Email hgwmwane1970@gmail.com

Mobile No.9870107074.

- Applicant

(By Advocate Shri Vicky A. Nagrani)

Versus

1. Union of India, Through Secretary,
Ministry of Health and Family Welfare,
North East Division, Nirman Bhawan, New Delhi.

2. The Director (CDTL),
I/c of Government Medical Store Depot,
Mumbai Central, Mumbai 400 008.

- Respondents

ORAL ORDER

Per : Dr. Bhagwan Sahai, Member (A)

Present:

Advocate Shri Vicky A. Nagrani for the applicant.

2. Heard Shri Nagrani on admission of the OA.

3. In this OA, the applicant has challenged the impugned orders of the respondents dated 27.04.2020 and 13.01.2021. The first order is of reversion of the applicant from the post of Depot Superintendent to the post of Upper Division Clerk (UDC). By the second order, the respondents have directed for recovery of ₹9,61,836/- to be recovered from the applicant for the benefits erred by him on his promotion from the post of UPC to Depot Superintendent. This recovery is to be made in monthly installments of ₹10,000/-. Against these orders of the respondents, the applicant has submitted a representations to the respondents on 30.07.2020, 24.11.2020 and 12.01.2021 which are yet to be decided by the respondents.

4. In view of the applicant's pending representations, the applicant's counsel submits that the applicant would be satisfied if this OA is disposed of at this stage with a direction to the respondents to decide his representations in a specified period of time.

5. In view of the above submission, this OA is disposed of at admission stage itself with a direction to the respondents to consider and decide the applicant's pending representations with a reasoned and speaking order within two months from the date of receipt of certified copy of this order and thereafter to communicate to the applicant thereafter. They are further directed not to make any recovery from the applicant till his representations are decided and ordered thereon connected to him.

6. With this the OA stands disposed of. No costs.

(Ravinder K
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

kmg*

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